Chief Justice's Court

Case: PUBLIC INTEREST LITIGATION (PIL) No. - 1412 of 2023

Petitioner :- Mr. Vishal Dwivedi And 6 Others **Respondent :-** The State Of U.P. And 2 Others **Counsel for Petitioner :-** In Person,In Person

Counsel for Respondent :- C.S.C., Sunil Dutt Kautilya, Vijay

Bahadur Maurya

Hon'ble Pritinker Diwaker, Chief Justice Hon'ble Ashutosh Srivastava, J.

Petitioner Nos.1, 2 & 3 in person, Mrs. Akanksha Sharma, learned counsel for Respondent Nos.1 & 2 and Sri S. D. Kautilya, learned counsel for Respondent No.3.

Counsel for the respondents submit that after filing of the writ petition some steps have been taken by the Corporation and the State and at least 5 places separate washrooms for transgenders have been made. They submit that further areas have already been earmarked and needful would be done very soon. They pray for five weeks time to file counter affidavit.

List this case on 05.09.2023.

On the next date, State Counsel shall inform as to how much remuneration shall be paid to the petitioners.

Order Date :- 12.7.2023

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(Ashutosh Srivastava, J.) (Pritinker Diwaker, C.J.)